

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.14020/2018

(Arising out of impugned final judgment and order dated 05-12-2016 in FAFO No. 2672/2016 passed by the High Court of Judicature at Allahabad)

JAWAHAR SHIKSHA PARISHAD (SOCIETY) & ANR.

Petitioner(s)

VERSUS

JAWAHAR JUNIOR HIGH SCHOOL (SOCIETY) & ORS.

Respondent(s)

Date : 16-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Ms. Kumud Lata Das, AOR (N.P.)

Ms. Anvesha Deb, Adv. (N.P.)

Ms. Pooja Rathore, Adv. (N.P.)

For Respondent(s)

Mr. Ashok Kumar Jain, Adv. (N.P.)

Mr. Pankaj Jain, Adv. (N.P.)

Mrs. Meenakshi Jain, Adv. (N.P.)

Mr. Amit Kasera, Adv. (N.P.)

Mr. Bijoy Kumar Jain, AOR (N.P.)

The Court made the following

O R D E R

1. None is present for the parties when the matter is called out.

2. List after four weeks.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)

COURT MASTER (NSH)